

**GOVERNMENT OF INDIA
MINISTRY OF POWER**

**LOK SABHA
UNSTARRED QUESTION NO.2074
TO BE ANSWERED ON 10.03.2016**

AGREEMENT FOR POWER DISTRIBUTION

†2074. SHRI ARJUN LAL MEENA:

**Will the Minister of POWER
be pleased to state:**

- (a) whether any agreement was signed with regard to distribution of power generated through Anandpur Sahib Hydel Project, Mukarian Hydel Project, (Ranjit Sagar) Project, UBDS second phase and Shahpur Kandi Hydel Project; and
- (b) if so, the details thereof along with latest status in this regard?

A N S W E R

**THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER,
COAL AND NEW & RENEWABLE ENERGY**

(SHRI PIYUSH GOYAL)

(a) & (b) : An agreement was reached between the States of Punjab, Haryana & Rajasthan and the Government of India on 10.05.1984 wherein it was agreed that in view of the claims raised by Haryana and Rajasthan for sharing of power in Anandpur Sahib Hydel project, Mukerian Hydel Project, Thein Dam Project, Upper Bari Doab Canal (UBDC) Stage-II and Shahpur Kandi Hydel Scheme, the Government of India shall refer the matter to the Hon'ble Supreme Court for its opinion. The opinion of the Hon'ble Supreme Court was to be sought on whether the States of Rajasthan and Haryana are entitled to a share in the power generated from these Hydel schemes and in case they are, what would be the share of each State.

However, subsequently in the discussion held between the Chief Ministers of Punjab, Haryana and Rajasthan on 29-30 July, 1992 and 6th August, 1992, a consensus was reached not to refer the matter to the Hon'ble Supreme Court. It was also decided that these States would come to a reasonable agreement through mutual consultations. In order to resolve the issue amicably, a number of formal discussions have taken place. However, no consensus has emerged so far on the divergent views of the stakeholder States.
